

Ref No. RTI/2013-14/5 Appear

Co: First Appeal Authority
Ministry of Corporate Affairs,
5th Floor, A- Wing,
Shastri Bhavan,
Dr. Rajendra Prasad Road
New Delhi- 110 001.

- 1. Full name of the Appellant: Ashwini Ashish Thatte
- 2. Communication Address:

504, Juniper. Everest World, Kolshet Road Thane (West) 400 607

- 3. Particulars of the Public information officer: CPIO MCA, Govt.
- 4. Date of receipt of the order appealed against: No Reply Received.
- 5. Last date for filing the appeal: 12/02/2014
- 6. Grounds of Appeal:

The Act confers Right to Information on citizens of India. The Act makes it obligatory on the CPIO to provide information to citizens in the form as desired by the applicant, as far as possible, and within 30 days.

My requisition for the information was dated 2/12/2013, received by CPIO through CPIO of Mulund City Post (Mumbai 400 080) on 07/12/2013, copy enclosed. The statutory period – assuming 5 days for receipt through post – of 30 days ended on 12/01/2014. Reply is not received till the date of filing this appeal.

CPIO has failed to provide information within specified time, which is obligatory under the RTI Act 2005.

CPIO has thus rendered himself liable for penalty under the ACT and also to provide the information free of cost to the undersigned.

The CPIO has not given any reason valid under the ACT, for not providing the information. The CPIO has thus failed to comply with the provisions of the RTI Act and also failed to provide information as requested.

Relief Sought:

Please instruct the CPIO to give the requested information forthwith.

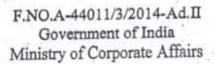
Recommend to the Information Commission that a penalty should be levied on the PIO under section 20 (1) of the Act 22 of 2005, for not providing the information as mandated in the law.

Place: Mumbai Date: 22/01/2014

Signature of the appellant Ashwini Ashish Thatte

CONTRACTOR OF THE PROPERTY OF

C. NW. 31LD)





5th Floor, 'A' Wing, Shastri Bhawan, New Delhi-110001. Dated: 21.03.2014

To

Shri Ashwani A. Thatte, 504, Juniper Everest World, Kolshet Road, Thane (West) - 400 607.

Sub: Appeal under Right to Information Act, 2005.

Sir.

You have filed an appeal dated 22.01.2014 to state that the CPIO has failed to provide information as requested in your application dated 02.12.2013, and to instruct the CPIO to give the requested information.

- I have checked the records and found that the CPIO has already replied to you on 05.02.2014. A copy of the same is enclosed for your information.
- The appeal is disposed of as above. 3.
- Appeal, if any, can be filed against the decision of Appellate Authority with CIC within 30 days of receipt of this communication.

Yours faithfully,

Director

Tel: 23382386

Encl: as above

Copy to:-

CPIO & Under Secretary (Ad.II), MCA (2) CPIO & Under Secretary (Coordination), MCA

Janua Radio

180 cecel 8+8/ 628/201814 13

Ref: RTI/2013-14

Date: 4th December, 2013

To Central Public Information Officer Ministry of Corporate Affairs, R.No.534/ R.No.536, 5th Floor, 'A' WING, SHASTRI BHAWAN RAJENDRA PRASAD ROAD, NEW DELHI - 110 001

Sub: Request under RTI Act 2005 for Information

From: Jayesh M. Date

Communication Address:

A-6, Nilkanth Sadan,

Makardhwaj Soc., Gokhale Raod,

Dombivli (W) 421 202

Contact No: e-mail ID: +91 9920393057

jayesh.date@gmail.com

I hereby request you to provide the certified copy of the following -

 Number of days and Dates on which MCA website showed Blank Space for the Post of Advisor Cost between dates 6th November 2012 to 21st November 2013

Process of promotion in service process for MCA officials

COMPLAIN

3. Number of days given for the feedback/ suggestion for Draft Rules (Third Phase)

under Companies Act 2013

 Names of members of committee/informal committee/ Task Force formed by MCA for giving suggestions on Rules under Companies Bill 2012/ Companies Act 2013.

Place: Mumbai Date: 9-12-2013

Encl: IPO No -

Signature of applicant

5-1-8(1)

Speed Post RTI Matter

No. A-44011/3/2014-Ad.II Government of India Ministry of Corporate Affairs

> 5th Floor, 'A' Wing, Shastri Bhavan, New Delhi, Dated: 5.2.2014

Sh. Jayesh M. Date, A-6, Nilkanth Sadan, Makardhwaj SOC, Gokhale Road, Dombivli (W) - 421 202

Sub.: Information sought under RTI Act 2005 - 1 07- 5

Sir,

Please refer to your application dated 04.12.2013 on the above mentioned subject received through nodal CPIO Coordination Section, Ministry of Corporate Affairs on 23.01.2014. Information pertaining to point no. 1, 3 and 4 are not concerned with the CPIO, AD-II. So far as information pertaining to Point No. 2 of your RTI Application is concerned, it is stated that the information sought is not specific.

- However, as inferred from point no. 2 of your application, it is mentioned that the promotions to 2. various posts in MCA are made after following due process as per relevant Recruitment Rules in respect of respective posts. Recruitment Rules of various posts are available on the official website of Ministry of Corporate Affairs and can be accessed at www.mca.gov.in In case, you require copy of the Recruitment Rules for any specific post, you may specify and the same will be made as and when request are received, as per provisions of RTI Act, 2005 and RTI Rules, 2012.
- If, you are not satisfied with the reply you may appeal to the First Appellate Authority within 30 days of receipt of this letter at the following address:

Shri Alok Kumar, Director, R.N.528, Ministry of Corporate Affairs, Shastri Bhawan New Delhi

Encl. : As above

Yours faithfully,

(Ralia ellin

(RAKESH KUMAR)

Under Secretary to the Government of India & CPIO

Tel: 23383507

Copy to: Monitoring Cell (RTI), MCA

Musel

QM-052-416587 15

Ref: RTI/2013-14

To Central Public Information Officer Ministry of Corporate Affairs, R.No.534/ R.No.536, 5th Floor, 'A' WING, SHASTRI BHAWAN RAJENDRA PRASAD ROAD, NEW DELHI - 110 001 Date: 4th December, 2013

RECEIPT BRANCH

TO THOMAS NO. FTS 3 465

Sub: Request under RTI Act 2005 for Information

From: Bhakti B. Dabhade

Communication Address:

202 Shreepati Sadan,

Subhash Road, Navapada,

Dombivli (W) 421 202

Contact No: e-mail ID: +91 9664147266

bhaktidabhade16@gmail.com

प्रवर अहीराक बाहबर भागे भ्रम्म रहिल, शाने. Sr. Sundt. Of Post Offices Those Control Do. Those-400 601.

I hereby request you to provide the certified copy of the following

 Number of Foreign Travels by Shri M J Joseph starting from 1st April 2012 to 21st November 2013 and amount spent on each travel.

Number of Cost Compliance Reports (as per order dated 3rd June 2011) shared by MCA to other Ministries for the financial year related to 2011-12 till 21rd November 2013 and name of those ministries/government departments.

2. Process of promotion in service process for MCA officials.

 Copy of emails received to MCA on Draft Rules under new companies act related to Cost Audit and Cost Records from Institute of Company secretary of India.

Place: Mumbai Date: 4-12-2013

Encl: IPO No -

Signature of applicant

Speed Post RTI Matte:

No. A-44011/3/2014-Ad.II Government of India Ministry of Corporate Affairs

> 5th Floor, 'A' Wing, Shastri Bhavan, New Delhi, Dated: 5.2.2014

To

SM./Ms. Bhakti B. Dabhade, 202, Shreepati Sadan, Subhash Road, Navapada, Dombivli(w) 421 202

Sub.: Information sought under RTI Act 2005 CR 3.4.

Sir / Madam,

Please refer to your application dated 04.12.2013 on the above mentioned subject received through nodal CPIO Coordination Section, Ministry of Corporate Affairs on 27.01.2014. Information pertaining to point no. 1,2 and 4 are not concerned with the CPIO, AD-II. So far as information pertaining to Point No. 3 of your RTI Application is concerned, it is stated that the Information sought is not specific.

- However, as inferred from point no. 3 of your application, it is mentioned that the promotions to various posts in MCA are made after following due process as per relevant Recruitment Rules in respect of respective posts. Recruitment Rules of various posts are available on the official website of Ministry of Corporate Affairs and can be accessed at www.mca.gov.in In case, you require copy of the Recruitment Rules for any specific post, you may specify and the same will be made as and when request are received, as per provisions of RTI Act, 2005 and RTI Rules, 2012.
- If, you are not satisfied with the reply you may appeal to the First Appellate Authority within 30 3. days of receipt of this letter at the following address:

Shri Alok Kumar, Director, R.N.528, Ministry of Corporate Affairs, Shastri Bhawan New Delhi

Encl. : As above

Yours faithfully,

(RAKESH KUMAR)

Under Secretary to the Government of India & CPIO

Tel: 23383507

Copy to:

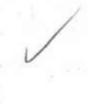
Monitoring Cell (RTI), MCA

Musel Jackey



Ref No. RTI/2013-14/F Appeal

To: First Appeal Authority
Ministry of Corporate Affairs,
5th Floor, A- Wing,
Shastri Bhavan,
Dr. Rajendra Prasad Road
New Delhi- 110 001.



- 1. Full name of the Appellant: Bhakti Baban Dabhade
- 2. Communication Address:

202 Shreepati Sadan, Subhash Road, Navapada, Dombivli (W) 421 202

- 3. Particulars of the Public information officer: CPIO MCA, Govt.
- Date of receipt of the order appealed against: No Reply Received.
- 5. Last date for filing the appeal: 14/02/2014
- 6. Grounds of Appeal:

The Act confers Right to Information on citizens of India. The Act makes it obligatory on the CPIO to provide information to citizens in the form as desired by the applicant, as far as possible, and within 30 days.

My requisition for the information was dated 04/12/2013, received by CPIO through CPIO of Thane City Post (Thane 400 601) on 09/12/2013, copy enclosed. The statutory period – assuming 5 days for receipt through post – of 30 days ended on 14/01/2014. Reply is not received till the date of filing this appeal.



CPIO has failed to provide information within specified time, which is obligatory under the RTI Act 2005.

CPIO has thus rendered himself liable for penalty under the ACT and also to provide the information free of cost to the undersigned.

The CPIO has not given any reason valid under the ACT, for not providing the information. The CPIO has thus failed to comply with the provisions of the RTI Act and also failed to provide information as requested.

Relief Sought:

a) Please instruct the CPIO to give the requested information forthwith.

b) Recommend to the Information Commission that a penalty should be levied on the PIO under section 20 (1) of the Act 22 of 2005, for not providing the information as mandated in the law.

Place: Mumbai Date: 22/01/2014 Signature of the appellant Bhakti Baban Dabhade 5.No 14(2) 18

F.NO.A-44011/3/2014-Ad.II Government of India Ministry of Corporate Affairs



5th Floor, 'A' Wing, Shastri Bhawan, New Delhi-110001. Dated: 24.02.2014

.To

Shri Bhakti Baban Debhade, 202, Shreepati Sadan, Subhash Road, Navapada, Dombivli (W), Mumbai-421 202.

Sub: Appeal under Right to Information Act, 2005.

Sir.

Please refer to your appeal dated 22.01.2014 which was routed through Department of Posts, Mumbai. You have made an appeal that CPIO has not given the reply. I have checked the records and found that CPIO & Under Secretary (Ad.II) had sent a reply to you on Point No.3, which should have reached you by now. However, CPIO is directed to send a copy of the reply again to you. It may also be mentioned that Points No.1, 2 and 4 do not concern US(Ad.II) as the nodal CPIO and undersigned as the nodal Appellate Authority.

- Under Secretary (Coordination/RTI) has sent those points to other CPIOs for reply. He is being directed to check whether request for information pertaining to Points 1,2 & 4 has been disposed of suitably.
- The appeal is disposed as above insofar as Point 3 is concerned. . 3.

Appeal, if any, can be filed against the decision of Appellate Authority with CIC within 30 days of receipt of this communication.

Yours faithfully,

Director

Tel: 23382386

Copy for information and necessary action to:-

1) CPIO & Under Secretary (Ad.II), MCA, New Delhi

2) CPIO & Under Secretary (Coordination/RTI), MCA, New Delhi

Jackus Jackus

9) -. No. 15

C. NO. ITLD)

By Speed post

No. A-44011/3/2014-Ad.II Government of India Ministry of Corporate Affairs

> 5th Floor, 'A' Wing, Shastri Bhawan, New Delhi-110001, dated 26.02.2014

To

Shri/Ms. Bhakti Baban Debhade, 202, Shreepati Sadan, Subhash Road, Navapada, Dombivli (W), Mumbai -421202

Subject: - Information under Right to Information Act, 2005.

Sir/Madam,

Please refer to this Ministry's Appellate Authority & Director letter dated 24.02.2014 whereby your appeal dated 22.01.2014 was disposed of insofar as Point 3 and CPIO(Ad.II) has been directed to send a copy of the reply again.

2. In this regard, a copy of reply dated 05.02.2014 is enclosed.

Encl.: As above

Yours faithfully,

shu

(Rakesh Kumar)

Under Secretary to the Govt. of India & CPIO

Ph. 23383507

Copy for information to:

Appellate Authority & Director (Ad.II), MCA Coordination/RTI Cell, MCA

Beel & Depily

00

Ref: RTI/2013-14

193353283 (20)
Date: 2ml December, 2013



To Central Public Information Officer Cinistry of Corporate Affairs, R.No.534/RNo.536, 5th Floor, 'A' WING, SHASTRI BHAWAN RAJENDRA PRASAD ROAD, NEW DELHI - 110 001

Sub: Request under RTI Act 2005 for Information

From: Sugandhrao V Pole

Communication Address:

Omkar Rahivashi Sangh,

Lokmanyanagar, Pada No.4,

Thane (W)- 400 606.

Contact No:

+91 97024 30075

e-mail ID:

sugandhrao91@gmail.com

I hereby request you to provide the certified copy of the following -

- Number of favorable and unfavorable comments/feedbacks/suggestions received by MCA on Draft Rules (Fifth Phase) under Companies Act 2013 till 30th November 2013
- Number of times nebfeedback:mea.gov.in website updated on 21st November 2013,name of person(s) issuing instructions for updating, copy of those instructions and copy of what was updated every time on website dated 21st November 2013 by MCA.
- Copy of letters/documents/presentations/reports received to MCA on Draft Rules
 under new companies act related to Cost Audit and Cost Records from Institute of
 chartered Accountants of India.

A. Process of promotion in service process for MCA officials.

Place: Mumbai Date: 2-12-2013

Signature of applicant

Apole

क्षांत सम्बन्ध

RECEIPT ERANCH

Encl: IPO No - 10 F 662264



Speed Post RTI Matter

No. A-44011/3/2014-Ad.II Government of India Ministry of Corporate Affairs

> 5th Floor, 'A' Wing, Shastri Bhavan, New Delhi, Dated: 5.2.2014

To

8h. Sugandhrao V Pole, Omkar Rahivashi Sangh, Lokmanyanagar, Pada No. 4, Thane (w) - 400 606

Sub.: Information sought under RTI Act 2005: : F

Sir.

Please refer to your application dated 02.12.2013 on the above mentioned subject received through nodal CPIO Coordination Section, Ministry of Corporate Affairs on 23.01.2014. Information pertaining to point no. 1 to 3 are not concerned with the CPIO, AD-II. So far as information pertaining to Point No. 4 of your RTI Application is concerned, it is stated that the information sought is not specific.

- However, as inferred from point no. 4 of your application, it is mentioned that the promotions to various posts in MCA are made after following due process as per relevant Recruitment Rules in respect of respective posts. Recruitment Rules of various posts are available on the official website of Ministry of Corporate Affairs and can be accessed at www.mca.gov.in In case, you require copy of the Recruitment Rules for any specific post, you may specify and the same will be made as and when request are received, as per provisions of RTI Act, 2005 and RTI Rules, 2012.
- If, you are not satisfied with the reply you may appeal to the First Appellate Authority within 30 days of receipt of this letter at the following address:

Shri Alok Kumar, Director, R.N.528, Ministry of Corporate Affairs, Shastri Bhawan New Delhi

Engl. : As above

Yours faithfully,

(RAKESH KUMAR)

Under Secretary to the Government of India & CPIO

Tel: 23383507

Copy to: Monitoring Cell (RTI), MCA

Markey Mily